



HUMAN RIGHTS NEWSLETTER

A Monthly Publication of
the National Human Rights Commission, India



NHRC conference of Child Sexual Abuse Material

The National Human Rights Commission, NHRC, India organized two days National Conference on Child Sexual Abuse Material, CSAM at Vigyan Bhawan, New Delhi from 2nd-3rd March, 2023. Inaugurating it, the Union Minister of Law and Justice, Mr. Kiren Rijiju said that production, distribution and consumption of CSAM is one of the most serious forms of sexual abuse faced by children and consecutively a grave violation of their human rights psychologically disrupting their development.

He said that there are many legal provisions in the country to check this menace but more requires to be done beyond the legal provisions to ensure that the human rights of children in particular are not violated. He said that there is no point in development if our women and children are not safe. He said that government has to be responsive to the call and the

need of time is to do everything that requires to be done in this regard.

Mr. Rijiju said that there are a number of Fast Track Special Courts to deal with cases of sexual violence against children.

These courts have disposed of more than 1,37,000 cases. However, the disposal of such cases and the conviction rate needs to be improved. The High Courts need to look into it. The State Governments need to strengthen the investigation Agencies and Forensic Labs to ensure the quick disposal of CSAM cases. He said that the Centre is committed to taking more proactive action as far as the legislations are required but Judiciary and Executive along with the Civil Society need to work in tandem to make our society safe and progressive.

Delivering the valedictory address, Mr. Rajeev Chandrasekhar, Union Minister of State for Electronics & IT, Skill Development & Entrepreneurship said that the government is working on a Digital India Act incorporating new rules for stopping the internet-aided circulation of

illegal, criminal and Child Sexual Abuse Material (CSAM) covering online gaming also. This will make Internet Service Providers (ISPs) and other intermediaries more accountable for hosting offensive content.

He said that the existing Information Technology Act does not address the challenges of the present times. Hence, the government formed the IT Rules, 2021 and amended them in 2022 to make intermediaries liable, and it is also proposing to bring digital technology law. He said that the government is committed to encouraging the use of the internet by the people as a tool for their empowerment but it also wants it to be safe and trusted. He said that it is obligatory on the part of intermediaries being the service providers to remove illegal and criminal content.

Mr. Chandrasekhar said that



NHRC Chairperson, Mr. Justice Arun Mishra addressing the Conference.



Union Minister of Law & Justice, Mr. Kiren Rijiju addressing the Conference

“Every good movement passes through five stages, indifference, ridicule, abuse, repression, and respect.” – Mahatma Gandhi



Mr. Rajeev Chandrasekhar, Union Minister of State for Electronics & IT, Skill Development & Entrepreneurship addressing the Conference

the weight of the lobby for free expression and privacy cannot be a cow for criminality. Even if a person is anonymous, the intermediaries have to disclose the originator of such content. The internet which was seen as a tool for the empowerment of the people morphed into an ecosystem that thrives on criminality and illegality, which is at an all-time high now. However, he also said that CSAM is a consequence of something happening outside the internet, which needs to be addressed under separate provisions of law.

Mr. Justice Arun Mishra, NHRC Chairperson said that the internet has brought in revolutionary changes but cyberspace is now being misused to infringe on several human rights, including individual privacy. Therefore, cyber security is the key to fighting cybercrime and preserving human rights. Digital forensic development is necessary to catch and check perpetrators of CSAM to keep pace with emerging challenges for Enforcement Agencies.

He said that POCSO and IT Acts do not cover all forms of CSAM such as animated and gaming material. The non-cooperation of internet service providers and intermediaries must be tackled effectively by stringent legislative provisions, the judiciary, and other bodies.

Justice Mishra said that prevention, detection, investigation and prosecution of crimes relating to online CSAM are the primary responsibility of the respective States and Union Territories. Coordinated efforts at both global and national levels will successfully make the digital world safe and secure for our children. The Internet Service Providers and Intermediaries have also to share responsibility.

Mr. Justice Mishra said that intermediaries should not be allowed to have a different standard of compliance for different countries, and it must be looked into by all stakeholders. They cannot be allowed to perpetuate the circulation of offensive material in the garb of privacy and freedom of speech. The responsibility of the intermediaries should be fixed both in contract and in law. It is their duty to filter the content. Every technology is for the benefit of the people; it should not be used for destructive purposes impacting our moral values, culture and philosophy. Let India in *Amrit Kaal* of its independence, show the light to the world in addressing CSAM.

He also emphasized on the need for spreading awareness among law enforcement agencies, providing them with adequate infrastructure including digital forensic labs, finances and trained manpower, and collaborative & cooperative strategy to deal with the menace of CSAM. The helpline needs

to be more effective in addition to providing adequate protection and rehabilitation and psychological help to the victim to recover from the trauma of abuse. A speedy trial of such offences is necessary.

The NHRC Member, Mr. Rajiv Jain said that India has framed requisite laws for implementation of various international covenants for the protection of rights of children. He said that we can't sit idle and say that we are doing our best; there is a lot more to be done to prevent, detect and prosecute the perpetrators of CSAM. The Internet Service Providers should be diligent in their duties. The intermediaries like content hosts and those enabling peer-to-peer encrypted communication, need to examine what more can be done.

NHRC Member, Dr. Dnyaneshwar M. Mulay said that the Commission would engage with various stakeholders in this regard and looks forward to having some constructive suggestions to ensure human rights of children are protected against the menace of CSAM.

Earlier, welcoming the participants, the NHRC Secretary General, Mr. D.K. Singh said that the Commission is committed to provide a platform to find out the



NHRC Chairperson, Mr. Justice Arun Mishra, Members, Dr. D.M. Mulay, Mr. Rajiv Jain, Secretary General, Mr. D.K. Singh & Director General (Inv), Mr. Manoj Yadava with the UN Coordinator, UN India, Mr. Shombi Sharp and other panelists

gaps in the legal provisions and the implementation thereof on the ground. The number of cases registered in CSAM may not actually reflect the gravity of the problem.

The two days conference discussed various aspects related to the CSAM. The themes of the five technical sessions included 'Understanding the Nature, Extent and Emerging Issues', 'Legal

provisions relating to CSAM', 'Role of Technology and Intermediaries in Prevention, Detection and Investigation of CSAM', 'International Trends in fighting CSAM' and 'Role of Enforcement Agencies and Cyber Forensics in Detection, Investigation and Monitoring of CSAM'. These were chaired by the NHRC Chairperson, Mr. Justice Arun Mishra, NHRC Members, Dr.

Dnyaneshwar M. Mulay, Mr. Rajiv Jain and UN Resident Coordinator, UN India, Mr. Shombi Sharp and Ms Sundari Nanada, Special Secretary, Internal Security, MHA. The panelists included national and international subject experts, members of civil society, advocates, and representatives from various key Ministries.

NHRC Core Group meeting on LGBTI issues

The National Human Rights Commission, NHRC, India organized its Core Group meeting on LGBTI issues on 24th March, 2023. Chairing it, Mr. Justice Arun Mishra, Chairperson, NHRC, India, said that despite the existence of human rights principles and provisions in the Indian Constitution and other statutes, we have been unable to deliver justice to the transgender community. He said that everyone should be entitled to dignified treatment in all walks of life. He stressed the need to create safe public spaces and unisex public restrooms.

Expressing serious concern over the continuing discrimination against Transgender Persons in the country, Justice Mishra said that prolonged psychological trauma, denial of parental care and emotional & physical abuse in educational institutions must be tackled. He stressed on the documentation of the issues of Transgender Persons that hinder them from availing

benefits of various government schemes, and taking admissions in educational institutions.

Mr. Rajiv Jain, Member, NHRC said that focusing on entrepreneurial opportunities for Transgender Persons is also important. He said that spreading human rights literacy and promoting awareness through films and booklets is the need of the hour.

Earlier, Mr. D.K. Singh, Secretary General, NHRC said that gender stereotypes in the workplace disproportionately impact Transgender Persons for not subscribing to societal norms about 'feminine' and 'masculine' appearances and mannerisms. He also added that the major challenge concerning Transgender Persons is the lack of source of income and further opportunities for financial



NHRC Chairperson, Mr. Justice Arun Mishra chairing the meeting

independence.

NHRC Member, Dr. Dnyaneshwar M. Mulay, Registrar (Law), Mr. Surajit Dey, DG (I), Mr. Manoj Yadava, Joint Secretaries, Mrs. Anita Sinha & Mr. Devendra Kumar Nim, NHRC Special Monitor on Transgender issues, Laxmi Narayan Tripathi, LGBTI Core Group Members, senior officers of Ministry of Social Justice & Empowerment, Ministry of Corporate Affairs, Ministry of Labour & Employment and National Institute of Social Defence attended.

Suo Motu Cognizance

The Commission took suo motu cognizance in four cases of alleged human rights violation reported by the media during March, 2023 and issued notices to the concerned authorities for reports. Summaries of some cases are as follows:-

Death of inmates due to beatings at drug rehabilitation centres (Case No. 5218/24/30/2023) (Case No. 5665/24/31/2023)

The media reported about the deaths of two inmates due to torture

and beating at the drug rehabilitation centres in Gautam Budh Nagar and Ghaziabad districts of Uttar Pradesh respectively. The Commission has issued notices to the Uttar Pradesh Chief Secretary and the Director General of Police calling for a detailed report in both the cases including the present status of the investigation and compensation of relief, if any, provided to the next of kin of the deceased. The State Government has also been directed to issue necessary

guidelines to the authorities to collect data from all the districts of Uttar Pradesh regarding such rehabilitation centres, and to take action against such facilities running in violation of law without obtaining requisite permission.

Sexual assault of a minor at a government school (Case No. 1081/30/2/2023)

The media reported the sexual abuse of a minor student by a peon at a municipal school in East Delhi.

The Commission has issued notices to the Chief Secretary, Government of NCT of Delhi, the Commissioner, Municipal Corporation of Delhi and the Commissioner of Police, Delhi calling for a detailed report in the matter. It should include action taken against the responsible employees, the current status of the investigation

and the status of the counselling and statutory relief provided to the victim girl/aggrieved family. Furthermore, the Municipal Corporation of Delhi is also expected to ensure that proper guidelines are issued to all the school authorities under their jurisdiction to make sure that there should not be any delays on their part in reporting the incidents to the police to help

nab the perpetrators without any hesitation.

The report must also contain whether State or Delhi Legal Service Authority has awarded compensation to the victim irrespective of the trial taking place or offender was traced or identified in terms of Section 357(4) Cr.P.C, if yes, the quantum of compensation is also to be included in the report.

Recommendations for Relief

A part from the number of cases taken up daily, 87 cases were heard by the Full Commission and 70 cases by the Double Bench-III in March, 2023. Monetary relief of ₹ 1,44,50,000/- was recommended for the victims or their Next of Kin, NoK in the 24 cases, wherein it was found that public servants had either violated human rights or been negligent in protecting them. The specific details of these cases can be downloaded from the NHRC website by logging the case number given in the table below:

S.N.	Case No.	Nature of Complaint	Amount (in ₹)	Authority
1	564/1/3/2022-JCD	Death in judicial custody	500000	Andhra Pradesh
2	111/34/11/2020-JCD	Death in judicial custody	500000	Jharkhand
3	1821/20/6/2019-JCD	Death in judicial custody	750000	Rajasthan
4	30100/24/44/2017-JCD	Death in judicial custody	500000	Uttar Pradesh
5	5863/24/53/2019-JCD	Death in judicial custody	500000	Uttar Pradesh
6	53/1/6/2018-PCD	Death in police custody	500000	Andhra Pradesh
7	31/2/11/2020-PCD	Death in police custody	500000	Arunachal Pradesh
8	76/33/27/2021-PCD	Death in police custody	200000	Chhattisgarh
9	969/6/12/2019-PCD	Death in police custody	750000	Gujarat
10	418/6/1/2017-PCD	Death in police custody	500000	Gujarat
11	2737/7/7/2018-PCD	Death in police custody	500000	Haryana
12	1160/7/6/2019-PCD	Death in police custody	500000	Haryana
13	144/8/11/2019-PCD	Death in police custody	750000	Himachal Pradesh
14	445/34/16/2016-PCD	Death in police custody	1000000	Jharkhand
15	25/14/15/2018-PCD	Death in police custody	500000	Manipur
16	43/14/12/2018-PCD	Death in police custody	750000	Manipur
17	273/20/10/2019-PCD	Death in police custody	500000	Rajasthan
18	85/20/29/2021-PCD	Death in police custody	750000	Rajasthan
19	35765/24/1/2018-PCD	Death in police custody	750000	Uttar Pradesh
20	15/3/8/2021-PCD	Alleged custodial deaths in police custody	500000	Assam
21	1921/20/4/2019-AD	Alleged custodial deaths in police custody	750000	Rajasthan
22	29616/24/54/2017-ED	Death in police encounter	750000	Uttar Pradesh
23	4688/30/1/2021-WC	Rape	750000	Delhi
24	27523/24/31/2021	Death due to electrocution	500000	Uttar Pradesh

Relief on NHRC Recommendations

The Commission closed 17 cases, either on receipt of the compliance reports and proof of payment from the public authorities or by giving some other observations/directions. An amount of ₹ 1,23,50,000/- was paid to the victims or their Next of Kin, NoK on the recommendations of the Commission. The specific details of these cases can be downloaded from the NHRC website by logging the case number given in the table below:

S. N.	Case No.	Nature of Complaint	Amount(in ₹)	Authority
1.	1740/1/5/2020-JCD	Death in judicial custody	325000	Andhra Pradesh
2.	5685/30/9/2019-JCD	Death in judicial custody	425000	Delhi

S. N.	Case No.	Nature of Complaint	Amount(in ₹)	Authority
3.	2524/7/15/2019-JCD	Death in judicial custody	450000	Haryana
4.	2580/7/8/2021-JCD	Death in judicial custody	500000	Haryana
5.	78/34/15/2020-JCD	Death in judicial custody	500000	Jharkhand
6.	11585/24/40/2018-JCD	Death in judicial custody	300000	Uttar Pradesh
7.	20854/24/12/2016-JCD	Death in judicial custody	450000	Uttar Pradesh
8.	21061/24/18/2019-JCD	Death in judicial custody	450000	Uttar Pradesh
9.	21795/24/3/2019-JCD	Death in judicial custody	200000	Uttar Pradesh
10.	195/33/25/2019-PCD	Death in police custody	250000	Chhattisgarh
11.	31615/24/27/2019-WC	Abduction, rape and murder	200000	Uttar Pradesh
12.	789/4/17/2018	Inaction by the state/central govt. officials	100000	Bihar
13.	2406/18/14/2021	Abuse of power	100000	Odisha
14.	592/19/10/2019	Death due to electrocution	500000	Punjab
15.	12076/24/16/2019	Inaction by the state/central govt.officials	6800000	Uttar Pradesh
16.	40366/24/48/2016	Irregularities in govt. hospitals/ primary health centres	500000	Uttar Pradesh
17.	7798/24/9/2020	Death due to electrocution	300000	Uttar Pradesh

Success stories

In many cases, the Commission received compliance reports from the respective state authorities. Summaries of six such cases are as under:

Medical negligence (Case No 40366/24/48/2016)

The complaint pertained to the death of a man on account of medical negligence at a hospital in Allahabad, Uttar Pradesh. Allegedly, the victim was initially admitted to a private hospital, and later on, he was shifted to the Swaroop Rani Medical College & Hospital, Allahabad, where he was not properly treated by the attending doctors. The hospital even showed its inability to conduct dialysis on the patient. Therefore, he had to be shifted to another private hospital and further to Ram Manohar Lohiya Hospital, where he died.

On the basis of the material on record, the Commission found medical negligence leading to the death of the patient. The Commission, therefore, recommended that the Government of Uttar Pradesh pay Rs.5 lakh as monetary relief to the Next of Kin of the deceased, which was paid.

Unlawful action by a police personnel (Case No. 2406/18/14/2021)

The matter pertains to the physical assault on a girl by a constable of the Railway Protection Force, RPF as she was found traveling without a ticket in Rourkela, Odisha on 1st October, 2021. On the basis of the material on record, the allegations were confirmed. The Commission observed that the RPF constable has no authority to assault a passenger traveling without a ticket. A charge sheet against him has been filed u/s 341/354/294/323/506 IPC before the court. The Commission recommended that the Railways pay Rs.1 lakh as relief to the victim for the violation of her human rights by a public servant, which was paid.

Death due to electrocution (Case No. 592/19/10/2019)

The matter pertains to the death of a contractual lineman due to electrocution in Ludhiana, Punjab on 18th June, 2019. On the basis of the material on record, the Commission found that the victim was engaged by a Junior Engineer without taking permission from the Punjab State Power Corporation Ltd. (PSPCL).

The department pleaded that it may not be faulted for the incident and requested that since no written demand for compensation was made by the family members of the victim, hence, no monetary relief was required to be made. However, the Commission did not agree with the contention and recommended that the Government of Punjab pay Rs. 5 lakh to the Next of Kin of the deceased saying that PSPCL cannot absolve itself of its liability for the negligence of its accused Junior Engineer, which was eventually paid.

Inaction by police personnel (Case No. 12076/24/16/2019)

The matter pertains to the death of twelve people and injury to four others due to a blast at an illegal firecracker factory in Rohta village, Bhadohi, Uttar Pradesh on 23rd February, 2019. On the basis of the material on record, the Commission found that approximately one quintal explosive was kept in the illegal firecracker factory, and the police did not take any action, due to which the incident took place. However, noting that departmental action was taken against the police

officials in the matter, and a case was registered for criminal proceedings against the three persons for running the illegal factory, the Commission observed that the Government of Uttar Pradesh is vicariously liable for the lackadaisical behaviour of police personnel, hence, it should pay Rs.5 lakh each to the Next of Kin of the victims, and Rs.2 lakh each to the injured, which was eventually paid.

Death due to electrocution
(Case No.7798/24/9/2020)

The matter pertains to the death

of a street vendor due to electrocution in Bahraich district, Uttar Pradesh died on 17th July, 2019. On the basis of the material on record, the Commission found the allegations of negligence by the state electricity authorities as well as the Municipal Corporation as true. Accordingly, it recommended that the Government of Uttar Pradesh pay Rs. 3 lakh as relief to the Next of Kin of the victim, which was paid.

Custodial death
(Case No.21061/24/18/2019-JCD)

The matter pertains to the

death of an under trial prisoner due to suicide at District Jail, Bulandshahar, Uttar Pradesh on 26th July, 2019. On the basis of the material on record, the Commission found that the jail officials failed to keep proper watch over the inmate due to which he managed to commit suicide. Accordingly, the Commission recommended that the Government of Uttar Pradesh pay Rs. 4.50 lakh to the Next of Kin of the deceased, which was paid.

From Investigation Files

This column carries stories unfolding an intricate case of human rights violation leading to diametrically opposite revelation to prima-facie claims and findings after investigation by the NHRC team:

Death in judicial custody
(Case No. 1107/18/12/2019-JCD)

The matter pertains to the death of an under trial prisoner in the custody of District Jail, Puri, Odisha on 3rd March, 2019. The Investigation Division of Commission examined the material on record, and found that the prisoner was suffering from mental stress. He attempted suicide in the bathroom of Ward No.24 inside the jail. He was immediately rescued,

and was shifted to the District Hospital, Puri for treatment where he died.

As per the post mortem report, the prisoner died due to shock asphyxia resulting from ante mortem hanging. The magisterial enquiry did not hold the prison authorities responsible for his death.

The Commission, on the basis of the recommendation of its Investigation Division, did not agree with the contention of the state government that monetary relief may not be recommended to the Next of Kin of the deceased on the grounds of the magisterial enquiry report. The Commission held that

it is a very well established fact that the security and wellness of the prisoner is the responsibility of the jail administration, and the fact that the prisoner committed suicide in the custody does indicate lapses on the part of the jail officials. The small cut like abrasion on the wrist of the prisoner showed that he had suicidal tendencies. Hence, this case clearly indicated lack of vigil and negligence on the part of the jail officials for which the State cannot absolve itself of its vicarious liability. Accordingly, the Commission recommended that the Government of Odisha pay Rs. 2 lakh to the Next of Kin of the deceased as relief.

Disposal of cases

During March, 2023, total 290 cases were processed including 04 spot enquiries, 175 Judicial Custody Deaths, 52 Police Custody Deaths, 33 Encounter Deaths and 26 Fact Finding Cases.

Spot enquiries

The following spot enquiries were conducted by the Commission's officers in its Investigation Division:

Sl. No.	Case No.	Allegations	Date of visit
1.	477/22/42/2023-DH	Rape and torture of mentally ill female inmates in Anbu Jyothi Ashram, Villupuram, Tamil Nadu.	20th – 24th March, 2023
2.	38253/24/3/2022	False implication and seizure of agriculture and ancestral property by district police and administration in Aligarh, Uttar Pradesh.	20th – 24th March, 2023

Seminar on varied perspectives of human rights in literature and society

The National Human Rights Commission, NHRC, India organized a two days National Seminar in Hindi on the theme of 'Varied perspectives of human rights in literature and society' (साहित्य एवं समाज में मानव अधिकार के विविध परिप्रेक्ष्य) in collaboration with the North-Eastern Hill University (NEHU) at Shillong, Meghalaya from 31st March and 1st April, 2023.

Dr. Dnyaneshwar Manohar Mulay, Member, National Human Rights Commission inaugurated it. He said that India has a rich tradition

of giving importance to human rights. Edicts of Ashoka after Kalinga victory are some examples of it. Dr. Mulay said that it is necessary to be sensitive towards the promotion and protection of human rights for the realization of the three upcoming goals of India to make it a 5 trillion economy, Vishwaguru and have a permanent seat in the United Nations Security Council. In addition to the inaugural and valedictory sessions, four academic sessions were organized in the seminar, in which subject experts from different parts



NHRC Member, Dr. Dnyaneshwar M. Mulay and NEHU Vice-Chancellor, Prof. Prabha Shankar Shukla inaugurating the seminar

of the country shared their views and suggestions on different dimensions of human rights.

Training initiatives for Human Rights Awareness

During the month of March, 2023, the National Human Rights Commission, NHRC, India organized nine training programmes on human rights in collaboration with different colleges in Uttar Pradesh, Odisha, Andhra Pradesh, Tamil Nadu and Kerala benefiting 870 participants. Besides this, the Training Division of the Commission also organized visits of 216 students and faculties of five different colleges and universities from Maharashtra, Gujarat, Uttar Pradesh and West Bengal.

They were given an understanding of human rights and the functioning of the Commission. Two Moot Court competitions were organized in collaboration with the Tamil Nadu National Law University, Tamil Nadu and the National University of Study and Research in Law (NUSRL), Ranchi, Jharkhand. The Commission also commenced its 15 days online Short Term Internship Programme for 71 students from 27th March, 2023.

Snippets

1. The following video statements of NHRC Chairperson, Members and Secretary General were sent to the Office of United Nations High Commissioner for Human Rights (OHCHR) for the 52th Session of Human Rights Council on 1st March, 2023:
 - i. Interactive dialogue with Special Rapporteur Environment by Mr. Justice Arun Mishra, Chairperson, NHRC
 - ii. Interactive dialogue with Special Rapporteur Food by Dr. Dnyaneshwar M. Mulay, Member, NHRC
 - iii. Interactive dialogue on High Commissioner report on access to COVID-19 Vaccines by Mr. Rajiv Jain, Member, NHRC
 - iv. Interactive dialogue with Special Rapporteur Housing by Mr. Devendra Kumar Singh, Secretary General, NHRC.
2. On 1st March, 2023, a four member delegation of the Netherlands, led by Mrs. Bahia Tahzib, Ambassador for Human Rights visited the NHRC, India and met the Chairperson and Members. They were given an insight into the functioning of the Commission.
3. On 3rd March, 2023, NHRC Member, Dr. Dnyaneshwar M. Mulay delivered a distinguished public lecture on "Rights of Disabled Persons Women and the Elderly" organized by the RV University, Bengaluru.
4. On 6th March, 2023, NHRC Director General (I), Mr. Manoj Yadava interacted with the students of the Asian Law College, NOIDA, Uttar Pradesh during their one day visit to the Commission.
5. On 6th March, 2023, the NHRC Employees Welfare, Sports & Cultural Association organized a function attended by the Chairperson, Members, senior officers and staff to celebrate the forthcoming International Women's Day and Holi, a festival promoting harmony on 8th March, 2023.
6. On 11th March, 2023, Ms. Yasmin Ahmad, Presenting Officer, NHRC, attended and addressed a 'National conference on Gender and Sexuality: Stigma Discrimination and Exclusion' organized by the Tata Institute of Social Sciences (TISS) at Mumbai in collaboration with the Commission.
7. From 13th - 16 March, 2023, the NHRC, India delegation led by Chairperson, Mr. Justice Arun Mishra comprising by Member, Dr. D.M. Mulay, Secretary General, Mr. Devendra Kumar Singh and Joint Secretary, Mrs. Anita Sinha attended various international conferences in Geneva, Switzerland. These included Global Alliance of National Human Rights Institutions, (GANHRI) Annual Meeting; 52nd Human Rights Council; Commonwealth Forum of National Human

Rights Institutions, (CFNHRI) Annual Meeting and Asia Pacific Forum, (APF) Governance Committee.

7. From 20th – 22nd March, 2023, Mr. Indrajeet Kumar, Deputy Registrar (Law), NHRC, India attended the 4th UN Forum on Business and Human Rights at Kathmandu, Nepal.
8. On 21st March, 2023, Mr. Kulbir Singh, Deputy Superintendent of Police, NHRC delivered a lecture on Protection of Human Rights and role of NHRC, interrogation procedure-death in police custody, NHRC Guidelines on encounter deaths to the Constables and Assistant Sub-Inspectors of Delhi Police at Delhi Police Academy, Delhi.
9. On 23rd March, 2023, NHRC Member, Mr. Rajiv Jain inaugurated a meeting on Human Rights for Police/CAPF Officers in the Commission.
10. On 28th March, 2023 Ms. Rakeb Messele Abera, Deputy Chief Commissioner, Ethiopian Human Rights (EHR), Ethiopia visited the NHRC and met the Secretary General, Mr. Devendra Kumar Singh. They exchanged views on women and children's rights and socio-economic rights related works as well as the broader issues related to the promotion and protection of human rights.

Human Rights and NHRC in News

During March, 2023, the Media & Communication Wing of the Commission prepared and issued 06 press releases. 3353 news clippings on various human rights issues were culled out from different/select editions of major English and

Hindi newspapers and some news websites out of which in 468 News Clippings a reference was made to the NHRC. News clippings related to the incidents of alleged human rights violations were brought to the notice of the Commission. News

stories having specific reference to the interventions by the NHRC can be seen at 'NHRC-in-News' on the website of the Commission. 'NHRC Twitter handle' was abuzz with 77 tweets on the Commission's interventions & activities.



'Centre working on Digital India Act to curb child sexual abuse material'

Minister of Information and Public Relations, Government of India, Mr. Anurag Singh Khairat, said that the Centre is working on the Digital India Act to curb child sexual abuse material. He said that the Centre is working on the Digital India Act to curb child sexual abuse material. He said that the Centre is working on the Digital India Act to curb child sexual abuse material.

200 human rights cases in J&K pending with NHRC: MHA

Minister of Home Affairs, Mr. Amit Shah, said that 200 human rights cases in J&K are pending with the NHRC. He said that the NHRC has received 200 human rights cases in J&K. He said that the NHRC has received 200 human rights cases in J&K.

NHRC notice to CS on farmer's electrocution

The NHRC has issued a notice to the Chief Secretary, Government of J&K, regarding the electrocution of a farmer. The NHRC has issued a notice to the Chief Secretary, Government of J&K, regarding the electrocution of a farmer.

1164 cases registered with NHRC post Art-370 abrogation in JK: MoS Home

Minister of State, Home Affairs, Mr. Anurag Singh Khairat, said that 1164 cases have been registered with the NHRC since the abrogation of Article 370 in J&K. He said that the NHRC has received 1164 cases since the abrogation of Article 370 in J&K.

NHRC seeks report on damages to family of electrocution victim

The NHRC has sought a report from the Government of J&K regarding the damages to the family of an electrocution victim. The NHRC has sought a report from the Government of J&K regarding the damages to the family of an electrocution victim.

NHRC to organise a Conference

The NHRC is organising a conference on child sexual abuse material (CSAM). The NHRC is organising a conference on child sexual abuse material (CSAM).

Submit NHRC report on Jamia violence, HC tells cops

The Delhi High Court has directed the police to submit a report to the NHRC regarding the violence at Jamia Masjid. The Delhi High Court has directed the police to submit a report to the NHRC regarding the violence at Jamia Masjid.

NHRC to Bihar gov: Pay for Nalanda hooch victims'

The NHRC has directed the Bihar government to pay compensation to the victims of the Nalanda hooch case. The NHRC has directed the Bihar government to pay compensation to the victims of the Nalanda hooch case.

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Complaints in March, 2023

Complaints received	6340
Disposed	6946
Under consideration of the Commission	11791

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Owner : National Human Rights Commission, New Delhi, Publisher & Printer : Devendra Kumar Singh, Secretary General, NHRC
Printed at Viba Press Pvt. Ltd., C-66/3, Okhla Indl. Area, Phase-II, New Delhi-110020 and Published from National Human Rights Commission, Manav Adhikar Bhawan, Block-C, GPO Complex, INA, New Delhi-110023, Editor: Jaimini Kumar Srivastava, Dy. Director (M&C), NHRC

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